

(B)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 1926/2002

This the 11th day of March, 2003

HON'BLE SH. KULDIP SINGH, MEMBER (J)

1. Smt. Dulari Devi
Wd/o Late Shri Raj Pal Singh
R/o Q. No.268, Aliganj,
Lodhi Road,
New Delhi-110 003.
2. Smt. Basanti
Wd/o Late Shri Man Singh
R/o Village Jakoda,
District Rohtak (Haryana). Applicants

(By Advocate: Shri Yogesh Sharma)

Versus

1. Union of India through the Secretary,
Ministry of Home Affairs,
Government of India,
New Delhi.
2. The Director General,
BSF Head Quarter,
CGO Complex,
Lodhi Road,
New Delhi.
3. The Dy. Inspector General (Admn.111)
BSF Head Quarter, CGO Complex Block.10,
Lodhi Road,
New Delhi.

-RESPONDENTS

O R D E R (ORAL)

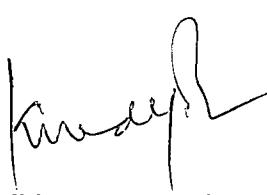
Heard counsel for applicant.

2. Applicant has filed this OA seeking a relief for grant of temporary status w.e.f. 1.9.93 alongwith the consequential benefits including difference of pay.
3. Respondents have filed their short reply and they have also annexed an order dated 16.12.2000 vide which they have granted the temporary status to the applicants w.e.f. 1.9.93. Applicant submits that he has been granted temporary status but still he has a grievance that his pay is not fixed.

KML

(a)

4. Keeping in view the same, the OA is disposed of with the direction to the respondents to fix the pay of the applicant within 4 weeks from the date of receipt of a copy of this order. Respondents shall also pass an order for grant of consequential relief in accordance with law.



(KULDIP SINGH)
Member (J)

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